

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:7020  
ANSWERED ON:07.05.2010  
INSTALLATION OF ATMS  
Singh Shri Rakesh

**Will the Minister of FINANCE be pleased to state:**

- (a) whether there is discernible trend on the part of scheduled commercial banks, to depend upon the State Bank of India (SBI), for the installation of Automated Teller Machines (ATMs), in the recent past;
- (b) if so, the details thereof and the reasons therefor;
- (c) the number of ATMs setup/ opened by various scheduled commercial banks, including SBI, during the last three and current year, bank-wise; and
- (d) the corrective measures taken/being taken by the Government/RBI in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI NAMO NARAIN MEENA)

(a) to (d) : Installation of Automated Teller Machines (ATMs) is an activity undertaken by scheduled commercial banks independently of State Bank of India. As per the extant policy, banks are not required to obtain the prior permission from Reserve Bank of India (RBI) for installation of both on-site ATMs (ATMs within the premises of the branches) and off-site ATMs (ATMs which are installed on stand-alone basis outside the branch premises). Decision regarding installation of ATMs (both on-site ATMs and Off-site ATMs) can be taken by respective banks themselves taking into account, various factors, such as, viability, profitability, availability of infrastructure etc.

The data base does not generate information as required. However, the details of the ATMs setup/ opened by Public Sector Banks during the last three years and current year upto 31st March, 2010 are given at Annex.